

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S COMEX INFRATECH PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	COMEX INFRATECH PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	08/09/2005
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi.
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45203DL2005PTC140517
5.	Address of the registered office and principal office (if any) of corporate debtor	<u>Registered office: -</u> M-104 GREATER KAILASH -I, NEW DELHI, Delhi, India, 110048
6.	Insolvency commencement date in respect of corporate debtor	03.07.2025 (Copy of the order received to the IRP on 04.07.2025)
7.	Estimated date of closure of insolvency resolution process	30.12.2025 (180 days from the insolvency commencement date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Anshul Sharma IBBI/IPA-003/IP-N00386/2021-2022/13930
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: A-6, Ashok Nagar, Mandoli Road, Shahdara, Delhi-110093. Mail-Id: cma.anshulsharma2020@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: VRSA Insolvency Professionals LLP Building No. 11, 3rd Floor, Hargovind Enclave, Vikas Marg, Delhi-110092. Mail-Id: comex.cirp@gmail.com
11.	Last date for submission of claims	17.07.2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://www.ibbi.gov.in/home/downloads NA

Notice is hereby given that the National Company Law Tribunal, New Delhi, Principal Bench, has ordered the commencement of a corporate insolvency resolution process of M/s Comex Infratech Private Limited on 03.07.2025 (Copy of the order received to the IRP on 04.07.2025).

The creditors of M/s Comex Infratech Private Limited are hereby called upon to submit their claims with proof on or before 17.07.2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA.

The submission of claims is to be made in accordance with Chapter III of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The claim with proof is to be submitted in following specified forms along with documentary proof in support of claim:

Form B: Claim by operational creditors except workmen and employees

Form C: Claim by financial creditors

Form CA: Claim by financial creditors in a class

Form D: Claim by workmen or an employees

Form E: Claim submitted by an authorised representative of workmen or employees

Form F: Claim by creditors (other than financial creditors and operational creditors)

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of the Interim Resolution Professional



CMA Anshul Sharma
Interim Resolution Professional– M/s. COMEX INFRATECH PRIVATE LIMITED
IP Registration No. - IBB/IPA-003/IP-N00386/2021-2022/13930
Address- VRSA Insolvency Professionals LLP
11 (3rd floor) Hargovind Enclave, Vikas Marg, Delhi-110092
E-Mail-Id: cm.a.anshulsharma2020@gmail.com
Process mail id: comex.cirp@gmail.com
AFA valid upto 31.12.2025

Date: 05.07.2025

Place: Delhi

IDBI BANK
 Retail Recovery: 8th Floor, Plate-B, Block-2, NBCC Office Complex, Kidwai Nagar (East), New Delhi-110023, Tel.: 011-69297235/34/33 Website: www.idbibank.in

[See Rule 8(1)] POSSESSION NOTICE

Whereas, The undersigned being the authorised officer of IDBI Bank Limited under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of the powers conferred under Section 13(12) read with rule 3 of Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 02.05.2025 calling upon the Borrowers Shri Arun Ahuja & Smt. Somawanti, to repay the amount mentioned in the notice being Rs. 54,06,709.00 (Rupees Fifty Four Lakh Six Thousand Seven Hundred Nine Only) as on 10.03.2025 with further interest and legal expenses thereon within 60 days from the date of the receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below, in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 3rd day of July the year 2025.

The Borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of IDBI Bank Limited for an amount of Rs. 54,06,709.00 (Rupees Fifty Four Lakh Six Thousand Seven Hundred Nine Only) as on 10.03.2025 with further interest and legal expenses thereon.

The borrowers' attention is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE PROPERTY

All that part and parcel of the property consisting of Property Flat Bearing no. 82-B, on First Floor, area measuring 88 Sq.mtrs., Category MIG, in Block & Pocket-AD, situated at Shalimar Bagh, Delhi-110088, together with all and singular the structures and erections thereon, both present and future.

Place: Shalimar Bagh, Delhi
 Date: 03.07.2025

Sd/- (Authorised Officer)
 IDBI Bank Limited

UGRO Capital Limited
 4th Floor, Tower 3, Equinox Business Park, LBS Road, Kurla, Mumbai 400070

CORRIGENDUM TO AUCTION NOTICE

With reference to the E-Auction Notice of the Borrower/Guarantor(s) 1. R.R Garments 2. Raju Jain 3. Ritju Jain 4. Khajali Devi Jain Loan Account Number: UGDELS0000013910, Published on 02.07.2025 in this Newspaper. In the above mentioned account the Date of Auction was inadvertently written as 20.07.2025. The correct Date of Auction should be read as: **21.07.2025**

All other details of the E-Auction notice remain unchanged.

Place: DELHI
 Date: 05.07.2025

Sd/- (Authorised Officer)
 For UGRO Capital Limited

STATE BANK OF INDIA भारतीय स्टेट बैंक
 SBI SOHNA, DELHI ALWAR HIGHWAY, SOHNA

PUBLIC NOTICE FOR AUCTION OF PLEDGED ASSETS BEING GOLD ORNAMENTS

The borrowers, in specific and the public in general are hereby notified that public auction of the gold ornaments pledged in the below accounts is proposed to be conducted by STATE BANK OF INDIA at the below mentioned branch. The below mentioned borrowers has availed the credit facility from STATE BANK OF INDIA against the pledge of gold ornaments ("Gold Loan Facility") in favour of the bank towards the security. The demand notices were issued to the borrowers/guarantors calling upon the borrowers/guarantors to pay their outstanding amount towards the gold loan facility availed. As the borrowers/guarantors have failed to repay the outstanding loan amount, the bank is constrained to invoke the pledge and proposed to conduct an auction sale of pledged gold ornaments more particularly described in schedule of property hereunder on 10.07.2025 at 4.30 PM at the Branch Premises: SBI Sohma, Chungi No 1, Rajoria Colony, Delhi Alwar Highway, Sohma - 122103 on "As in Where is", "As is What is", "Whatever There is" And "No Recourse Basis".

BORROWER NAME AND ADDRESS	LOAN A/C NO.	AMOUNT OUTSTANDING (IN RS.)	GROSS WEIGHT GMS	NET WEIGHT GMS
Mr Gian Chaudhary Address: 67, Baluda (91) Sohma, Gurgaon, Haryana - 122103	42514 072118	RS 1,40,600 + INTEREST + OTHER CHARGES THEREON	64.00 GMS	35.50 GMS

STATE BANK OF INDIA has the authority to change the auction date without any prior notice. Auction will be held 10.07.2025 at 4.30 PM. For detailed terms and conditions, please contact Authorized Officer, Mrs Swati Sharma, Mobile no. 8826979714. Bank reserves its right to call off the auction at any point of time before the process.

PLACE: NEW DELHI
 DATE: 04.07.2025

Sd/- AUTHORIZED OFFICER,
 STATE BANK OF INDIA

UGRO Capital Limited
 4th Floor, Tower 3, Equinox Business Park, LBS Road, Kurla, Mumbai 400070

CORRIGENDUM TO AUCTION NOTICE

With reference to the E-Auction Notice of the Borrower/Guarantor(s) 1. Mr Associates 2. Minakshi Sharma 3. Akshat Sharma 4. Alok Sharma Loan Account Number: UGDELS0000052384, Published on 02.07.2025 in this Newspaper. It is hereby informed that the Earnest Money Deposit (EMD) amount was inadvertently mentioned incorrectly in the said notice. The correct EMD amount should be read as: **₹13,14,555/-** (Rupees Thirteen Lakh Fourteen Thousand Five Hundred Fifty-Five only).

All other details of the E-Auction notice remain unchanged.

Place: DELHI
 Date: 05.07.2025

Sd/- (Authorised Officer)
 For UGRO Capital Limited

FORM NO. 14
 [See Regulation 33(2)]

OFFICE OF THE RECOVERY OFFICER - I/II
DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 2)
 1st Floor, SCO 33-34-35 Sector-17 A, Chandigarh (Additional space allotted on 3rd & 4th Floor also)

DEMAND NOTICE

NOTICE UNDER SECTIONS 25 TO 28 OF THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993 AND RULE 2 OF SECOND SCHEDULE TO INCOME TAX ACT, 1961.

RC/80/2024 **13-03-2025**

UNION BANK OF INDIA
 Versus
M/S MRS FASHIONS

(CD 1) MRS FASHIONS
 1467/C-13, GROUND FLOOR (LOWER) GOVINDPURI KALKAJI NEW DELHI THROUGH ITS PROPRIETOR RAVINDRA JHA, New Delhi, DELHI

(CD2) RAVINDRA JHA SON OF RAM CHANDRA JHA
 1351/A, STREET No. 8/9/13, NEAR PETROL PUMP, GOVINDPURI, KALKAJI, SOUTH DELHI DELHI 110019

Also At: RAVINDRA JHA SON OF RAM CHANDRA JHA M-1/1503, GALAXY VEGA, NOIDA (WEST) UP - 201301 GAUTAM BUDDH NAGAR

This is to notify that as per the Recovery Certificate issued in pursuance of orders passed by the Presiding Officer, DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 2) in OA/1198/2019 an amount of Rs. 1029173.45/- (Rupees Ten Lakh Twenty Nine Thousand One Hundred Seventy Three and Paise Forty Five Only) along with pendente lite and future interest @ 7 % Simple Interest Yearly w.e.f. 22/05/2019 till realization and costs of Rs. 13005 (Rupees Thirteen Thousands Five Only) has become due against you (Jointly and severally/ Fully/Limited).

2. You are hereby directed to pay the above sum within 15 days of the receipts of the notice, failing which the recovery shall be made in accordance with the Recovery of Debts Due to Banks and Financial Institutions Act, 1993 and Rules thereunder.

3. You are hereby ordered to declare on an affidavit the particulars of your assets on or before the next date of hearing.

4. You are hereby ordered to appear before the undersigned on 08/07/2025 at 10:30 a.m. for further proceedings.

5. In addition to the sum aforesaid, you will also be liable to pay:
 (a) Such interests as is payable for the period commencing immediately after this notice of the certificate execution proceedings.
 (b) All costs, charges and expenses incurred in respect of the service of this notice and warrants and other processes and all other proceedings taken for recovering the amount due.

Given under my hand and the seal of the Tribunal, on this date: 13/03/2025.

Sd/-
 Recovery Officer
 DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 2)

FORM A
PUBLIC ANNUANCE
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S COXEM INFRA TECH PRIVATE LIMITED

RELEVANT PARTICULARS

S. No.	Name of corporate debtor	Details of corporate debtor
1.	COXEM INFRA TECH PRIVATE LIMITED	
2.	Date of incorporation of corporate debtor	08/09/2005
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi.
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45203DL2005PTC140517
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office - M-104 GREATER KAILASH - I, NEW DELHI, Delhi, India, 110049
6.	Insolvency commencement date in respect of corporate debtor	30.12.2025 (Copy of the order received to the IRP on 04.07.2025)
7.	Estimated date of closure of insolvency resolution process	30.12.2025 (180 days from the insolvency commencement date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Anshul Sharma IBBI/PA-003/IP-N00386/2021-2022/13930
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: A-6, Ashok Nagar, Mandoli Road, Shahdara, Delhi-110093. Mail-Id: cma.anshulsharma2020@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: VRSA Insolvency Professionals LLP Building No. 11, 3rd Floor, Hargovind Enclave, Vikas Marg, Delhi-110092. Mail-Id: comex.cirp@gmail.com
11.	Last date for submission of claims	17.07.2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://www.ibbi.gov.in/home/downloads/NA

Notice is hereby given that the National Company Law Tribunal, New Delhi, Principal Bench, has ordered the commencement of a corporate insolvency resolution process of M/s. Coxem Infra Tech Private Limited on 03.07.2025 (Copy of the order received to the IRP on 04.07.2025). The creditors of M/s Coxem Infra Tech Private Limited are hereby called upon to submit their claims with proof on or before 17.07.2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class (NA) in Form CA.

The submission of claims is to be made in accordance with Chapter III of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The claim with proof is to be submitted in following specified forms along with documentary proof in support of claim:

Form B: Claim by operational creditors except workmen and employees
 Form C: Claim by financial creditors
 Form CA: Claim by financial creditors in a class
 Form D: Claim by workmen or an employees
 Form E: Claim submitted by an authorized representative of workmen or employees
 Form F: Claim by creditors (other than financial creditors and operational creditors)
 Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of the Interim Resolution Professional
CMA Anshul Sharma
 Interim Resolution Professional - M/s. COXEM INFRA TECH PRIVATE LIMITED
 IP Registration No. - IBBI/PA-003/IP-N00386/2021-2022/13930
 Address- VRSA Insolvency Professionals LLP
 11 (3rd floor) Hargovind Enclave, Vikas Marg, Delhi-110092
 E-Mail-Id: cma.anshulsharma2020@gmail.com
 Process mail id: comex.cirp@gmail.com
 Date: 05.07.2025
 Place: Delhi
 AFA valid upto 31.12.2025

TATA CAPITAL LIMITED
 CIN No. 65990MH1991PLC060670
 Website: www.tatacapital.com

Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Pareil, Mumbai-400013.
 Branch office: 7th Floor, Videocon Tower, Block 7E, Jhandewalan Extension, Karol Bagh, New Delhi-110055

POSESSION NOTICE
 (As per Appendix IV read with Rule 8(1) of the Security Interest Enforcement Rules, 2002)

This is to inform that Tata Capital Ltd.(TCL) is a non-banking finance company and incorporated under the provisions of the Companies Act, 1956 and having its registered office at Peninsula Business Park, Tower A, 11th Floor, Ganpatrao Kadam Marg, Lower Pareil, Mumbai-400013 and a branch office amongst other places at New Delhi ("Branch"). That vide Orders dated 24.11.2023, the National Company Law Tribunal (NCLT) Mumbai has duly sanctioned the Scheme of Arrangement between Tata Capital Financial Services Limited ("TCFSL") and Tata CleanTech Capital Limited ("TCCL") as transferees under the provisions of Sections 230 to 232 read with Section 66 and other applicable provisions of the Companies Act, 2013 ("said Scheme"). In terms thereof, TCFSL and TCCL (Transferor Companies) along with its undertaking have merged with TCL, as a going concern, together with all the properties, assets, liabilities, contracts, agreements, securities etc. w.e.f. 01.01.2024. In pursuance of the said Order and the Scheme, all the facility documents executed by TCFSL and all outstanding in respect thereof stood transferred to Applicant Company and thus the TCL is entitled to claim the same from the [Borrowers/Co-Borrowers] in terms thereof.

Whereas, the undersigned being the Authorized Officer of the Tata Capital Ltd., under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a Demand Notice dated 20.03.2025 calling upon the Borrower & Co-Borrowers/Guarantors i.e., **1. Mr. Raju.E/287 Sec-16 Rohini, New Delhi - 110085, Also at House No. 117, Block E-1 Sec-16 Rohini, Delhi - 110085, 2. Mr. Jaswant, E-2/87 Sec-16 Rohini, New Delhi - 110085, Also at House No. 117, Block E-1 Sec-16 Rohini, Delhi - 110085, 3. Mrs. Shashi.E/287 Sec-16 Rohini, New Delhi - 110085, Also at House No. 117, Block E-1 Sec-16 Rohini, Delhi - 110085, 4. Mrs. Manju, E-2/87 Sec-16 Rohini, New Delhi - 110085, Also at House No. 117, Block E-1 Sec-16 Rohini, Delhi - 110085, 5. Durbal, Catteres, House No. 117, Block E-1 Sec-16 Rohini, Delhi - 110085** to repay the amount mentioned in the Demand Notice being Rs. 80,74,160/- wide Loan Account 6101184 & 7010874 along with interest plus penal interest charges, costs etc. within 60 days from the date of the said notice.

The borrowers, having failed to repay the amount, notice is hereby given to the borrowers, in particular and the public, in general, that the undersigned has taken Symbolic possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 8 of the said Rules on this 02.07.2025.

The borrowers, in particular, and the public, in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Tata Capital Ltd. for an amount Rs. 80,74,160/- as on 15.03.2025 alongwith interest thereon and penal interest, charges, costs etc.

The Borrower's attention is invited to provision of sub section (8) of Section 13 of the Act, in respect of time available to redeem the secured assets.

Description of Mortgaged Property/Secured Asset

Property: Bearing Kothi No. 9 Land measuring 48.00 Sq. Mir, in Block & Pocket H-1 Sector - 16 Situated in Rohini Residential scheme Delhi, with the freehold right of the land under the said property by virtue of conveyance Deed as regn. No. 1315 Book no. 1 Vol. No. 944 on the pages 62 to 64 Regd on dated - 05.02.2000 EXECUTED IN FAVOR OF Mr. Raju S/O Shri Mr. Durbal & Mr. Jaswant S/O Shri Mr. Durbal.

Place: Delhi
 Date: 02.07.2025

Sd/- Authorised Officer
 For Tata Capital Ltd.

TATA CAPITAL LIMITED
 Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Pareil, Mumbai-400013.

POSESSION NOTICE (FOR IMMovable PROPERTY)
 As per Appendix IV read with Rule 8(1) of the Security Interest Enforcement Rules, 2002)

This is to inform that Tata Capital Ltd.(TCL) is a non-banking finance company and incorporated under the provisions of the Companies Act, 1956 and having its registered office at Peninsula Business Park, Tower A, 11th Floor, Ganpatrao Kadam Marg, Lower Pareil, Mumbai-400013 and a branch office amongst other places at New Delhi ("Branch"). That vide Orders dated 24.11.2023, the National Company Law Tribunal (NCLT) Mumbai has duly sanctioned the Scheme of Arrangement between Tata Capital Financial Services Limited ("TCFSL") and Tata CleanTech Capital Limited ("TCCL") as transferees under the provisions of Sections 230 to 232 read with Section 66 and other applicable provisions of the Companies Act, 2013 ("said Scheme"). In terms thereof, TCFSL and TCCL (Transferor Companies) along with its undertaking have merged with TCL, as a going concern, together with all the properties, assets, liabilities, contracts, agreements, securities etc. w.e.f. 01.01.2024. In pursuance of the said Order and the Scheme, all the facility documents executed by TCFSL and all outstanding in respect thereof stood transferred to Applicant Company and thus the TCL is entitled to claim the same from the [Borrowers/Co-Borrowers] in terms thereof.

Whereas, the undersigned being the Authorized Officer of the Tata Capital Ltd., under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a Demand Notice - 27-03-2025 as below calling upon the Borrowers to repay the amount mentioned in the notice within 60 days from the date of the said notice.

The Borrowers, having failed to repay the amount, notice is hereby given to the Borrowers, in particular and the public, in general, that the undersigned has taken Symbolic/Constructive Possession of the property described herein below in exercise of powers conferred on him under Section 13(4) read with Rule 8 of the said Act.

The Borrowers, in particular, and the public in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Tata Capital Limited, for an amount referred to below along with interest thereon and penal interest, charges, costs etc. from date of demand notice.

[The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.]

Loan Account No. (N07)	Name of Obligor(s) Legal Heir(s)/Legal Representative (s)	Amount & Date of Demand Notices	Date of Symbolic Possession
2179020 (restructured Loan Account number TCLA03060 00011100443)	1. TALWINDER SINGH, M-568, FIRST FLOOR, BLOCK-SIDE, BLOCK-M, GURU HARKISHAN, DELHI 110063, 2. RAJINDER KAUR, M-568, FIRST FLOOR, BLOCK-SIDE, BLOCK-M, GURU HARKISHAN, DELHI 110063, 3. M/S GURU HARKISHAN ENTERPRISE, Through its Proprietor, HOUSE NUMBER 1-27, BLOCK N, SECTOR-1, DSIDC, BAWANA, NEW DELHI-110039, 4. RINKY, M-568, FIRST FLOOR, BLOCK-SIDE, BLOCK-M, GURU HARKISHAN, DELHI 110063	Rs. 1,26,53,636/- & 27.03.2025	03.07.2025

Description of Property: BACK SIDE HALF PORTION MEASURING 166.91 SQUARE YARDS OF FIRST FLOOR, WITHOUT ROOFTERRACE RIGHTS, ALONGWITH UNDIVIDED PROPORTIONATE SHARE IN TOTAL LAND UNDERNEATH, PART OF FREEHOLD PROPERTY BUILT UPON RESIDENTIAL PLOT OF LAND BEARING NUMBER M-568, SHOWN IN THE LAYOUT PLAN OF THE HINDUSTAN CO-OPERATIVE HOUSE BUILDING SOCIETY LTD., COLONY KNOWN AS GURU HARKISHAN NAGAR, SITUATED AT PASCHIM VIHAR, NEW DELHI. MORE PARTICULARLY DESCRIBED IN GIFT DEED DATED 15.03.2019, EXECUTED IN FAVOR OF TALWINDER SINGH

Date: 03.07.2025
 Place: Delhi

Sd/- Authorised Officer
 For Tata Capital Ltd.

FORM NO. 14
 [See Regulation 33(2)]

OFFICE OF THE RECOVERY OFFICER - I/II
DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 2)
 1st Floor, SCO 33-34-35 Sector-17 A, Chandigarh (Additional space allotted on 3rd & 4th Floor also)

DEMAND NOTICE

NOTICE UNDER SECTIONS 25 TO 28 OF THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993 AND RULE 2 OF SECOND SCHEDULE TO INCOME TAX ACT, 1961.

RC/80/2024 **13-03-2025**

UNION BANK OF INDIA
 Versus
M/S MRS FASHIONS

(CD 1) MRS FASHIONS
 1467/C-13, GROUND FLOOR (LOWER) GOVINDPURI KALKAJI NEW DELHI THROUGH ITS PROPRIETOR RAVINDRA JHA, New Delhi, DELHI

(CD2) RAVINDRA JHA SON OF RAM CHANDRA JHA
 1351/A, STREET No. 8/9/13, NEAR PETROL PUMP, GOVINDPURI, KALKAJI, SOUTH DELHI DELHI 110019

Also At: RAVINDRA JHA SON OF RAM CHANDRA JHA M-1/1503, GALAXY VEGA, NOIDA (WEST) UP - 201301 GAUTAM BUDDH NAGAR

This is to notify that as per the Recovery Certificate issued in pursuance of orders passed by the Presiding Officer, DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 2) in OA/1198/2019 an amount of Rs. 1029173.45/- (Rupees Ten Lakh Twenty Nine Thousand One Hundred Seventy Three and Paise Forty Five Only) along with pendente lite and future interest @ 7 % Simple Interest Yearly w.e.f. 22/05/2019 till realization and costs of Rs. 13005 (Rupees Thirteen Thousands Five Only) has become due against you (Jointly and severally/ Fully/Limited).

2. You are hereby directed to pay the above sum within 15 days of the receipts of the notice, failing which the recovery shall be made in accordance with the Recovery of Debts Due to Banks and Financial Institutions Act, 1993 and Rules thereunder.

3. You are hereby ordered to declare on an affidavit the particulars of your assets on or before the next date of hearing.

4. You are hereby ordered to appear before the undersigned on 08/07/2025 at 10:30 a.m. for further proceedings.

5. In addition to the sum aforesaid, you will also be liable to pay:
 (a) Such interests as is payable for the period commencing immediately after this notice of the certificate execution proceedings.
 (b) All costs, charges and expenses incurred in respect of the service of this notice and warrants and other processes and all other proceedings taken for recovering the amount due.

Given under my hand and the seal of the Tribunal, on this date: 13/03/2025.

Sd/-
 Recovery Officer
 DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 2)

TATA CAPITAL LIMITED
 CIN No. 65990MH1991PLC060670
 Website: www.tatacapital.com

Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Pareil, Mumbai-400013.
 Branch office: 7th Floor, Videocon Tower, Block 7E, Jhandewalan Extension, Karol Bagh, New Delhi-110055

POSESSION NOTICE
 (As per Appendix IV read with Rule 8(1) of the Security Interest Enforcement Rules, 2002)

This is to inform that Tata Capital Ltd.(TCL) is a non-banking finance company and incorporated under the provisions of the Companies Act, 1956 and having its registered office at Peninsula Business Park, Tower A, 11th Floor, Ganpatrao Kadam Marg, Lower Pareil, Mumbai-400013 and a branch office amongst other places at New Delhi ("Branch"). That vide Orders dated 24.11.2023, the National Company Law Tribunal (NCLT) Mumbai has duly sanctioned the Scheme of Arrangement between Tata Capital Financial Services Limited ("TCFSL") and Tata CleanTech Capital Limited ("TCCL") as transferees under the provisions of Sections 230 to 232 read with Section 66 and other applicable provisions of the Companies Act, 2013 ("said Scheme"). In terms thereof, TCFSL and TCCL (Transferor Companies) along with its undertaking have merged with TCL, as a going concern, together with all the properties, assets, liabilities, contracts, agreements, securities etc. w.e.f. 01.01.2024. In pursuance of the said Order and the Scheme, all the facility documents executed by TCFSL and all outstanding in respect thereof stood transferred to Applicant Company and thus the TCL is entitled to claim the same from the [Borrowers/Co-Borrowers] in terms thereof.

Whereas, the undersigned being the Authorized Officer of the Tata Capital Ltd., under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a Demand Notice dated 20.03.2025 calling upon the Borrower & Co-Borrowers/Guarantors i.e., **1. Mr. Raju.E/287 Sec-16 Rohini, New Delhi - 110085, Also at House No. 117, Block E-1 Sec-16 Rohini, Delhi - 110085, 2. Mr. Jaswant, E-2/87 Sec-16 Rohini, New Delhi - 110085, Also at House No. 117, Block E-1 Sec-16 Rohini, Delhi - 110085, 3. Mrs. Shashi.E/287 Sec-16 Rohini, New Delhi - 110085, Also at House No. 117, Block E-1 Sec-16 Rohini, Delhi - 110085, 4. Mrs. Manju, E-2/87 Sec-16 Rohini, New Delhi - 110085, Also at House No. 117, Block E-1 Sec-16 Rohini, Delhi - 110085, 5. Durbal, Catteres, House No. 117, Block E-1 Sec-16 Rohini, Delhi - 110085** to repay the amount mentioned in the Demand Notice being Rs. 80,74,160/- wide Loan Account 6101184 & 7010874 along with interest plus penal interest charges, costs etc. within 60 days from the date of the said notice.

The borrowers, having failed to repay the amount, notice is hereby given to the borrowers, in particular and the public, in general, that the undersigned has taken Symbolic possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 8 of the said Rules on this 02.07.2025.

The borrowers, in particular, and the public, in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Tata Capital Ltd. for an amount Rs. 80,74,160/- as on 15.03.2025 alongwith interest thereon and penal interest, charges, costs etc.

The Borrower's attention is invited to provision of sub section (8) of Section 13 of the Act, in respect of time available to redeem the secured assets.

Description of Mortgaged Property/Secured Asset

Property: Bearing Kothi No. 9 Land measuring 48.00 Sq. Mir, in Block & Pocket H-1 Sector - 16 Situated in Rohini Residential scheme Delhi, with the freehold right of the land under the said property by virtue of conveyance Deed as regn. No. 1315 Book no. 1 Vol. No. 944 on the pages 62 to 64 Regd on dated - 05.02.2000 EXECUTED IN FAVOR OF Mr. Raju S/O Shri Mr. Durbal & Mr. Jaswant S/O Shri Mr. Durbal.

Place: Delhi
 Date: 02.07.2025

Sd/- Authorised Officer
 For Tata Capital Ltd.

BHARAT GEARS LIMITED
 Regd. Office & Works: 20 K.M. Mathura Road, P.O. Amar Nagar, Faridabad-121003 (Haryana) Tel: +91 (129) 4288888
 Website: www.bharatgears.com, E-Mail: info@bplindia.com
 CIN: L29130HR1971PLC034365

NOTICE OF ANNUAL GENERAL MEETING AND REMOTE E-VOTING INFORMATION

NOTICE is hereby given that the 53rd Annual General Meeting (AGM) of the members of Bharat Gears Limited will be held on **Wednesday, the 30th July, 2025 at 04:00 P.M.** through Video Conference (VC)/Other Audio-Visual Means (OAVM) to transact the business set out in the Notice which has already been sent to the shareholders for convening the Annual General Meeting.

In continuation of the Ministry of Corporate Affairs ("MCA") General Circular No. 20/2020 dated 05th May, 2020 read with General Circular No. 02/2022 dated 05th May, 2022, General Circular No. 10/2022 dated 28th December, 2022, General Circular No. 09/2023 dated 25th September, 2023 and General Circular No. 09/2024 dated 19th September, 2024 in relation to "Clarification on holding of Annual General Meeting (AGM) through Video Conferencing (VC) or Other Audio Visual Means (OAVM)", ("MCA Circulars"), the Ministry of Corporate Affairs ("MCA") has permitted the holding of Annual General Meeting through VC or OAVM without the physical presence of Members at a common venue. In compliance with these MCA Circulars and the relevant provisions of the Companies Act, 2013 and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("the Regulations"), the Annual General Meeting of the Members of the Company will be held through VC/OAVM.

The Notice of the Annual General Meeting along with the Annual Report for the financial year 2024-25 has been sent only by electronic mode to those Members whose e-mail addresses are registered with the Company/Depositories and a letter providing the web-link, including the exact path, where complete details of the Annual Report are available is being sent to all those shareholders who have not registered their e-mail addresses and these documents are also available on the website of the Company under the link: <https://www.bharatgears.com/pdf/notice-of-53rd-agm.pdf> and <https://www.bharatgears.com/pdf/annual-report-2024-25.pdf> respectively in accordance with the aforesaid MCA Circulars and Circular No. SEBI/HO/CFD/CFD-PO-2/P/CIR/2024/133 dated 03rd October, 2024 issued by the Securities and Exchange Board of India ("SEBI"). The instructions for joining the Annual General Meeting are provided in the Notice of the Annual General Meeting. Members attending the meeting through VC/OAVM shall be counted for the purposes of reckoning the quorum under Section 103 of the Companies Act, 2013.

In terms of the provisions of Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014 and further amendments thereto and Regulation 44 of the Regulations, the Company is pleased to provide remote e-voting (voting from place other than venue of AGM) facility to the Shareholders for transacting the business at the above said AGM scheduled to be held on Wednesday, the 30th July, 2025 at 04:00 P.M. through remote e-voting platform of MFG Intime India Private Limited (Formerly known as Link Intime India Private Limited) (MIPL). All the members are informed that (a) the business as set out in the Notice of 53rd AGM may be transacted by remote electronic voting; (b) the remote e-voting shall commence on 27th July, 2025 at 9:00 A.M.; (c) the remote e-voting shall end on 29th July, 2025 at 5:00 P.M.; (d) the cut-off date for reckoning the rights for remote e-voting is 23rd July, 2025; (e) persons who have acquired shares and become members of the Company after sending of notice and holding shares as of the cut-off date i.e. 23rd July, 2025 may obtain the user ID and password by sending a request at rajiv.ranjan@in.mpmg.mfg.com or delhi@in.mpmg.mfg.com; (f) the remote e-voting shall not be allowed beyond 5:00 P.M. on 29th July, 2025; (g) the members attending the meeting through VC/OAVM who have not casted their vote by remote e-voting shall be able to exercise their right at the meeting by casting their votes through electronic means; (h) a member may participate in the AGM even after exercising his/her right to vote through remote e-voting but shall not be allowed to vote again in the meeting; (i) a person whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on cut-off date i.e. 23rd July, 2025 only shall be entitled to avail the facility of remote e-voting as well as voting in the AGM; (j) the Notice of 53rd AGM is available on the Company's website i.e. www.bharatgears.com on the website of Stock Exchanges i.e. www.bseindia.com and www.nseindia.com and on MIPL's website i.e. <https://instavote.linkintime.co.in> and (k) for the process and manner of remote electronic voting, members may go through the instructions in the Notice of 53rd AGM or visit MIPL's website <https://instavote.linkintime.co.in> and in case of queries members may refer to the Frequently Asked Questions (FAQs) for members and remote e-voting user manual for members under the Help section of <https://instavote.linkintime.co.in> or in contact Mr. Rajiv Ranjan, Assistant Vice President-e-voting, MFG Intime India Private Limited (Formerly known as Link Intime India Private Limited) (MIPL), C-101, 247 P.M.S. Marg, Vikhroli (West), Mumbai - 400083, at E-mail ID: enquiries@in.mpmg.mfg.com, at telephone no. 022-49186000 who will also address the grievances connected with the electronic voting. Members may also write to the Company Secretary at the above mentioned e-mail ID or Registered Office address.

Process for Registration of email ID and Bank Account details:
 In case the shareholder's email ID is already registered with the Company/its Registrar & Share Transfer Agent "RTA"/Depositories, log in details for e-voting are being sent on the registered email address.
 In case the shareholder has not registered his/her email address with the Company/its RTA/Depositories and/or not updated the Bank Account mandate for receipt of dividend, the following instructions to be followed:
 (i) Kindly log in to the website of our RTA, MFG Intime India Private Limited (Formerly known as Link Intime India Private Limited), <https://in.mpmg.mfg.com> under **Investor Services>Email/Bank Detail Registration** - fill in the details, upload the required documents and submit.
 (ii) In the case of Shares held in Demat mode:
 The shareholders may please contact the Depository Participant ("DP") and register the e-mail address and bank account details in the demat account as per the process followed and advised by the DP.
 Further details of the above are available on the website of the Company i.e. www.bharatgears.com and the Stock Exchange website i.e. www.bseindia.com and www.nseindia.com.
 For Bharat Gears Limited
 Sd/-
 Prashant Khattry